

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.706/93

NEW DELHI THIS THE 28TH DAY OF APRIL, 1994.

MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)  
MR.B.K.SINGH, MEMBER(A)

Shri Balwinder Singh  
S/o Shri Ajaiab Singh  
R/o 258, Moj Pur  
Shahdara, New Delhi ... APPLICANT  
BY ADVOCATE MR. RANI CHHABRA  
VS.

1. Union of India  
through its Secretary,  
Ministry of Communications  
Department of Telecommunication  
New Delhi.
2. Assistant Engineer  
Telecom Project  
Shimla .... RESPONDENTS

None for the Respondents.

ORDER(ORAL)

JUSTICE S.K.DHAON:

No counter-affidavit has been filed in this case. Therefore, we proceed on the assumption that the averments made in the OA are correct.

2. The material averments in the OA are these. In May, 1992, the applicant was engaged as a casual worker to carry out the duties of a Driver in the Department of Telecom. He has completed 240 days of regular work. His services were arbitrarily terminated with effect from the third week of February, 1993.

3. The prayer, in substance, is that the respondents may be directed to take the applicant back ~~on~~ work and confer upon him temporary status.

4. It is stated at the Bar that even now the applicant is engaged as a Driver with the respondents. If that be so, they shall deal with this case on merits and in accordance with law keeping in view the fact that he has completed 240 days of service with them, earlier.

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5. We have no doubt that if the respondents terminate the services of the applicant, they shall act strictly in accordance with law.

6. There shall be no order as to costs.

(B.K.SINGH)  
MEMBER(A)

*Sing*  
(S.K.DHAON)  
VICE CHAIRMAN

SNS